

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1139  
ANSWERED ON:13.07.2009  
ATROCITIES AGAINST DOMESTIC SERVANTS AND CHILDREN  
Verma Smt. Usha

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the incidents of atrocities against domestic helps and children by high-profile people in the country are on the rise; and
- (b) if so, the steps being taken by the Government to stop such incidents alongwith the action taken against the guilty persons?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): No Such incidents have come to the notice of Government.

(b): Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, prohibits inter-alia, the employment of children below the age of 14 years as domestic servants. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for a term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs.10,000/- to Rs.20,000/- or with both. State Governments are the appropriate Governments for implementation of the provisions of the Child Labour (Prohibition & Regulation) Act, 1986 for the areas coming under their jurisdiction.